

ITEM NO.57+58

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CIVIL) Diary No(s). 47205/2024

SONAL GUPTA & ORS.

Petitioner(s)

VERSUS

REGISTRAR GENERAL & ANR.

Respondent(s)

WITH

Diary No(s). 47682/2024 (X)

Date : 21-10-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Saket Sikri, Adv.
Ms. Ekta K Sikri, Adv.
Mr. Vikalp Mudgal, AOR
Mr. Ajaypal Singh Kullar, Adv.
Mr. Kshitij Mudgal, Adv.
Ms. Anshul Rajora, Adv.
Ms. Sakshi Gaur, Adv.

Mr. Jaideep Gupta, Sr. Adv.
Ms. A Sumathi, Adv.
Ms. Ila Shikhar Sheel, AOR
Ms. P Thilagavathi, Adv.
Mr. Riddhi Bose, Adv.
Ms. Sampriti Baksi, Adv.
Mr. Siddharth Banerjee, Adv.

For Respondent(s) Mr. Tushar Mehta, SG
Mr. Vishal Meghwal, Adv.
Mr. Digvajay Dass, Adv.
Mr. Mukul Kumar, AOR

Mr. Kedar Nath Tripathy, AOR
Mr. Aditya Narayan Tripathy, Adv.
Mr. Anurag Yadav, Adv.

Mr. Ashok Gaur, Sr. Adv.
Ms. Megha Karnwal, AOR

Ms. Sakshi Singh, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Mr Tushar Mehta, Solicitor General has placed on the record a written note for the assistance of the Court. The note indicates that 3534 candidates appeared for the mains English Essay Examination out of whom 3384 (95.76%) secured marks between 0 and 15.
- 2 It is common ground that the marks of those candidates who have not qualified for the interview have been disclosed to the candidates and the marks sheets have been distributed. Besides the Hindi and English Essay, the written main examination consisted of Law Paper-I (Civil) and Law Paper-II (Criminal).
- 3 We direct that a tabulated statement be placed before this Court indicating the marks which were secured in the Law Paper-I (Civil) and Law Paper-II (Criminal) respectively by those candidates who appeared in the English medium, who secured between 0 and 15 marks in the mains English Essay and who have not qualified for the interview stage.
- 4 The tabulation shall be placed before this Court on 24 October 2024.
- 5 The trunks containing the record shall be kept in proper custody under the authority of the Secretary General till 24 October 2024.
- 6 List the Petitions along with Diary Nos 48927 and 48842 of 2024 on 24 October 2024.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR